NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1139/(MAH)/2017 MA No. 470/2017,527/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES:

State Bank Of India

V/s

Monnet Ispat & Energy Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ms. Ann	Mathew at Advocate	
Ms.		treepa Mani	For Apatel.
	Por At	plieant	
	ORD	<u>ER</u>	

MA No.527/2017, 470/2017 in CP 1139/I&BP/NCLT/MB/MAH/2017

MA 470/2017

On the request made by the Resolution Professional for the extension of the order dated 9.10.2017, since this Bench has observed that the Resolution professional has not placed any proof of service affecting service against Respondents 1 and 2, this application No.470/2017 is posted for hearing on 27.11.2017 by extending order dated 9.10.2017 until next date of hearing.

List this matter on 27.11.2017 with a direction to the Resolution Professional to file proof of affecting service upon Respondents, intimating next date of hearing to the Respondents.

: 2 :

MA 527/2017

Since notice of this date of hearing has admittedly not been given to the Respondent side, the applicant herein is directed to serve notice upon the Respondent side and file proof of service on next date of hearing.

List this MA 527/2017 for hearing on 13.11.2017.

Sd/-V. NALLASENAPATHY Member(Technical)

Sd/-B. S. V. PRAKASH KUMAR Member (Judicial)